

**COMMITTEE ON PAPERS LAID ON THE TABLE**

*(2020-2021)*

**36**

**SEVENTEENTH LOK SABHA**

**THIRTY SIXTH REPORT**

**on**

**Delay in laying of the Annual Reports and Audited Accounts of the Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana Parishad, Haryana**

**(Presented on 11 February, 2021)**



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

**February, 2021/ , Magha 1942(Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2020-2021)**

**Shri Ritesh Pandey** - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Smt. Suman Arora - Joint Secretary
2. Smt. B.Visala - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K.Chaudhary - Under Secretary
5. Smt. Rajni Bhagat - Committee Officer

## **INTRODUCTION**

I, Chairperson of the Committee on Papers Laid on the Table of the House (2020-2021), having been authorized by the Committee to present this Report on their behalf, present this Thirty Sixth Report in respect of delay in laying of the Annual Reports together with Audited Accounts of the Sarva Shiksha Abhiyan (SSA), Haryana Prathamik Shiksha Pariyojana Parishad, Haryana.

2. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organisation/Company are required to laid on the Table of the House within nine months of the closure of Accounting Year.

3. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the Sarva Shiksha Abhiyan (SSA), Haryana Prathamik Shiksha Pariyojana Parishad, Haryana and took oral evidence of the representatives of the Ministry of Education (Department of School Education & Literacy) and the Sarva Shiksha Abhiyan (SSA), Haryana Prathamik Shiksha Pariyojana Parishad, Haryana at their sitting held on 10<sup>th</sup> February, 2020.

4. The Committee considered and adopted this Report at their sitting held on 28<sup>th</sup> January, 2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Education (Department of School Education & Literacy) and the Sarva Shiksha Abhiyan (SSA), Haryana Prathamik Shiksha Pariyojana Parishad, Haryana for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi**  
**09 February, 2021**  
**20 Magha, 1942 (Saka)**

**Ritesh Pandey**  
**Chairperson**  
**Committee on Papers Laid on the Table**  
**Lok Sabha**

## Report

### **Delay in laying of the Annual Reports and Audited Accounts of the Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana Parishad, Haryana.**

“Haryana Prathmik Shiksha Pariyojana Parishad” was constituted under Societies Registration Act, 1860 with reference to the chapter 8 sub Section 8.2 of the guidelines prescribed by Government of India. The main objective of the formation of the Society was monitoring quality in school education with regard to different schemes assisted by the State and Central Government. The Centrally Sponsored Schemes of Sarva Shiksha Abhiyan (SSA) was implemented from 2002 to 2017-18. After that Samagra Shiksha (SS), an integrated Centrally Sponsored Scheme for School Education extending from Pre-school to Class XII, were launched from 1st April, 2018 by subsuming Sarva Shiksha Abhiyan, Rashtriya Madhyamik Shiksha Abhiyan and Teacher Education.

2. The objectives of the scheme across all levels of schooling are:-
  - i. Provision for Quality Education and enhancing learning outcomes of Students
  - ii. Bridging Social and Gender Gaps in School Education.
  - iii. Ensuring equity and inclusion at all levels of school education.
  - iv. Ensuring minimum standards in schooling provisions.
  - v. Promoting Vocationalization of education.
  - vi. Support States in implementation of Right of Children to Free and Compulsory Education (RTE) Act 2009 and
  - vii. Strengthening and up-gradation of State Councils for Educational Research and Training (SCERT)/ State Institutes of Education and District Institutes for Education and Training (DIET) as nodal agencies for teacher training.

3. The SSA, Haryana now Samagra Shiksha is being financed by the Ministry of Education (Department of School Education & Literacy). The statement showing the amount of Grants-in-aid received by the SSA for the years 2015-16 to 2018-19 is at **Annexure-I**.

4. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organizations/Companies are required to be laid on the Table of the House within nine months of the closure of Accounting Year. To comply with this requirement proper time schedule should be laid down for

compilation of Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of 3 months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next 6 months might be given for auditing of accounts; printing of the Report and sending it to Government for laying. If for any reasons, the Annual Reports and Audit Accounts of the Organizations/Companies could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House meets whichever is later, explaining the reasons as to why the documents could not be laid.

5. These aspects have been incorporated in 305A to C of Rules of Procedure and Conduct of Business in the Lok Sabha relating to Committee on Papers laid on the Table. Accordingly, the reports of Societies, framed and financed by the Government Institutions or bodies funded by Govt. or substantial grants provided by Govt., are required to be laid on the Table of the House by the Ministries. The Annual Report and Audited Accounts of the preceding year are required to be laid within the 9 months after closure of relevant financial year e.g. for the year 2018-19, ending March 2019, the reports are to be submitted by December, 2019.

6. The scrutiny by the Committee on Papers Laid on the Table reveals that the Annual Reports and Audited Accounts of the SSA, Haryana for the years 2015-2016 to 2018-2019 were laid on the Table of the House with delays ranging from 2 ½ months to 11 months. Thus, the Ministry of Education and the SSA, Haryana failed to comply with the Parliamentary requirement of laying their documents within 9 months of closure of financial year. The date of laying and extent of delay in laying of Annual Reports and Audited Accounts of the SSA have been given in **Annexure-II**.

7. The chronological sequence, as submitted by the Ministry, in respect of finalization of Annual Reports and Audited Accounts of the SSA for the years 2015-2016 to 2018-2019 are given at **Annexure-III**.

8. On being enquired by the Committee the main reasons for delay in laying of the Annual Reports and Audited Accounts of the SSA for the years from 2015-16 to 2018-19, the Ministry in their written reply dated 07.02.2020 have submitted as under:-

“The Annual Reports and Audited Accounts of SSA, HPSPP, Haryana were delayed for various administrative reasons e.g. delay in appointment of statutory auditor and delay in completion of audit, non-finalization of audit replies for queries raised by the auditors, delay in translation and the procurement process/tendering for printing, due to which the report could not be submitted in time by them. There were discrepancies in the ‘delay statement’ in some cases. The reports could, thus, be not laid in time.”

9. Regarding persistent delays in laying the documents, the Ministry in their written reply dated 07.02.2020 have submitted as under:-

“The Framework for implementation of SSA is in place. The framework has a provision for preparation of annual report by the concerned State/UT. The Ministry has regularly been raising the concern with the respective State Implementation Society, about delay in preparation of annual report and audited account in the Project Approval Board (PAB) meetings and also during other meetings with State Education Secretaries.”

10. With regard to the identification of stages in which delays had occurred during all these years, the Ministry in their written reply dated 07.02.2020 have submitted as under :-

“The Ministry raises the issue of delay in preparation of audited accounts and annual reports in the Project Approval Board (PAB) meetings. National Workshops/Review Meetings were held in November, 2019 and the Secretary (SE&L) has held meetings through Video Conference on 16<sup>th</sup> December 2019 and 13<sup>th</sup> January, 2020 with State Education Secretaries and State Project Directors. States Governments are also being pursued on Telephone for early completion of the audited reports and annual reports. The Ministry has been emphasizing for making an effort to get the audited work completed within 6 months of closure of the financial year so that annual report and audited accounts, including Hindi version are available on time..”

11 On being enquired as to how the issue of auditing of accounts and finally timely receipt of the final Audit Reports from the Audit Authorities was dealt with by the Ministry/SSA, the Ministry in their written reply dated 07.02.2020 have stated as under:-

“The State Implementation Society, Haryana proposes to complete the process of appointment of external auditor by March end every year. Preferably one auditor per district may help timely submission of audited accounts and annual report.”

12. As regards Internal Auditing mechanism to ensure timely compilation of the accounts and also to minimize the audit queries at the time of auditing the accounts, the Ministry in their written reply dated 07.02.2020 has stated as under:-

“For Internal Audit mechanism, one Controller of Finance & 2 Accounts Officers and 4 Section Officers have been deputed at State Level & one Accounts Officer for each district has been deputed from Finance Department of Haryana for internal audit /control of the financial matters. It helps in timely compilation of Accounts.”

13. On being questioned as to whether SSA faced any problem in connection with translation of the documents into Hindi and subsequent printing thereof, the Ministry in their written reply dated 07.02.2020 has stated that -

“Yes, tenders were required to be invited from open market to get the work done.”

14. To another query as to whether the Ministry/SSA have formulated any time schedule involving various stages of the finalisation of the documents, the Ministry in a written reply dated 07.02.2020 have stated that –

“As per Financial Management and Procurement (FMP) Manual of the Ministry, the following time table is prescribed for the external audit arrangements-

1.	Date of EC's approval for engagement of auditors	Between Jan and March of every year.
2.	Date of engaging CA firm	By April of every year at the outset.
3.	Finalization of annual accounts for the previous year	By 30th June of every year.
4.	Progress on audit work	By 1st July of every year
5.	Submission of audit report to SPO	By 30th September of every year
6.	Approval of audited accounts	By 15th October of every year.
7.	Despatch date to GOI	By 1st November of every year
8.	Annual Report	Till 30 <sup>th</sup> Nov.

15. Asked about the mechanism available in the Ministry to monitor the progress of work involved in finalisation of the documents and to ensure timely laying of the documents, the Ministry in their written reply dated 07.02.2020 have stated that –

“The Ministry raises the issue of delay in preparation of audited accounts and annual reports in the Project Approval Board (PAB) meetings. National Workshops/Review Meetings were held in November, 2019 and the Secretary (SE&L) has held meetings through Video Conference on 16<sup>th</sup> December 2019 and 13<sup>th</sup> January, 2020 with State Education Secretaries and State Project Directors. States Governments are also being pursued on Telephone for early completion of the audited reports and annual reports.”

16. On being enquired as to whether any remedial measures had been taken or proposed to be taken both by the Ministry and the SSA to ensure timely laying of the documents before Parliament, the Ministry in their written reply dated 07.02.2020 have submitted as under:-

“The State Implementation Society, Haryana proposes to complete the process of appointment of external auditor by March end. Preferably one auditor per district would help timely submission of audited accounts and annual report.”



17. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of SSA for the years 2015-2016 to 2018-2019 and took evidence of the representatives of the Ministry of Human Resource Development on the issue on 10<sup>th</sup> February, 2020.

18. Elaborating the reasons for delay in laying of the Annual Reports and Audited Accounts of the SSA, the Secretary of the Ministry during the evidence explained before the Committee as under:

“...मैं संक्षेप में प्रारंभ में बताना चाहूंगा कि इस बात में कोई शक नहीं है कि जो प्रतिवेदन समय पर नहीं प्रस्तुत किए गए, उनके कुछ कारण भी थे। लेकिन एक विशेष बिंदु पर मैं आपका ध्यान आकर्षित करना चाहूंगा कि वर्ष 2019 में हम लोगों ने काफी तेजी से काम किया है।... मैं सिर्फ एक परिप्रेक्ष्य में लाना चाहूंगा कि पूर्व में विलंब जरूर हुआ है, लेकिन सन् 2019 में हमने कुछ मेक-अप करने का प्रयास किया है। विलंब के कारणों का भी हमने पता कराया है। ....विलंब के कारणों में ऑडिट का समय पर नहीं होना। उसके लिए हम लोगों ने यह व्यवस्था की है कि वे समय पर ऑडिट नहीं कराएंगे तो हम द्वितीय किस्त को तब तक रोके रखते हैं, जब तक कि वे ऑडिट नहीं करा लें। दूसरा, एक हमने परफॉर्मस मॉनिट्रिंग सिस्टम बनाया है कि किस राज्य की रिपोर्ट कब आई, कहां लंबित है, क्यों नहीं गई”

19. The representative of the Ministry/SSA further added:

“.. निवेदन है कि वर्ष 2015-16, 2016-17 और 2017-18, इन तीन वर्षों में क्रमशः आठ, एक और चार महीने का विलम्ब हुआ है। अगर इसके कारणों में जाएं तो हमारे यहां दो स्तरों पर विलम्ब हुआ है। ऑडिटर्स की रिपोर्ट मिलने के अन्दर, इस स्तर पर ज्यादा विलम्ब है। दूसरा विलम्ब पुस्तकों के छपने में हुआ है। निवेदन यह है कि हमने वर्ष 2018-19 के लिए यह प्रयास किया है कि उस विलम्ब को पूरा करें और हमारी रिपोर्ट दिसम्बर तक आ गई थी। हम आगे भी इसका प्रयास करेंगे कि किसी भी प्रकार के विलम्ब की कोई संभावना न रहे। ... जहां तक इसमें विलम्ब हुआ है, उसके लिए हम क्षमाप्रार्थी हैं। आगे से इसे पूरी तरह ठीक करेंगे।“

20. The Secretary of the Ministry, during evidence, submitted before the Committee that the following remedial measure have been taken by them to ensure timely laying of the documents of the SSA in future:-

“.. हम लोगों ने समग्र शिक्षा अभियान में ऑनलाइन मॉनिटरिंग की व्यवस्था की है। ..चूंकि देश बहुत बड़ा है, इसलिए हम लोगों ने संयुक्त सचिवों के पास आधे-आधे राज्यों को बांटा है और इनके नीचे एक-एक डायरेक्टर है। हरेक डायरेक्टर के पास करीब 4 से 5 राज्य रहते हैं। .. इनके यहां भी जिले से रिपोर्ट आती है और उसमें देर हो रही है। हम लोग सारे राज्यों को निर्देश दे देते हैं कि उनके यहां आगे विलम्ब न हो कि हर राज्य में डिप्टी सेक्रेटरी स्तर का एक को-ऑर्डिनेटर रहे, जो यह एंशयोर करे कि ये रिपोर्ट्स समय पर भारत सरकार को आएँ और हमारा डायरेक्टर यह एंशयोर करेगा कि सदन के पटल पर ये समय से प्रस्तुत कर दिए ।... तीसरी चीज यह है कि हम लोगों ने गाइडलाइन बना दी है। उसका दृढ़ता से पालन हर राज्य को करना होगा। ..... वहां के जो परियोजना निदेशक है, जिसको एसपीडी कहा गया है। अगर परियोजना निदेशक हर जिले के लिए जिम्मेदारी फीक्स कर दे तो फिर आगे से डीले कम होगा।...इसके अलावा, उनके साथ हम लोगों ने एक कंस्लटेन्ट को लगाया है। चूंकि एक डिप्टी सेक्रेटरी को 4 राज्यों के सारे जिलों की रिपोर्ट्स को देखने में समय लगता है। उनके साथ एक कंस्लटेन्ट की भी व्यवस्था कर दी गई है। यह हर राज्य के लिए अलग-अलग है।“

**Observations/Recommendations**

21. The Committee note that despite knowing the time frame and procedures for laying of Annual Reports and Audited Reports, the Annual Reports and Audited Accounts of Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana Parishad for the years 2015-2016 to 2018-2019 were laid on the Table of the House by the Ministry of Education with delays ranging from 2 ½ months to 11 months. Thus, the Ministry/SSA have failed to comply with the Parliamentary requirement of laying their documents within 9 months of closure of financial year. Timely submission of the Annual Report and Audited Accounts of an organization is required to enable scrutiny of these documents by the House at the time of consideration of demands for grants pertaining to the Ministry. The Committee, therefore, recommend that the Ministry/SSA should make all out efforts to plug the systemic loopholes so as to eliminate avoidable delays to ensure that requisite documents are laid on the Table of the House within the stipulated time period.

22. While examining the reasons for delays in laying of the documents of the SSA, for the years from 2015-2016 to 2018-2019, the Committee note that after submission of Annual Accounts of SSA for these years, the Audit Authorities took from 88 days to 188 days in the process of auditing the Annual Accounts and furnishing the draft Audit Reports. The Committee also note that the time lag between receiving of draft Audit Report and final Audit Reports for these years was 07 days to 28 days. The Committee, therefore, desire to know the specific reasons for taking a long time in the process of auditing the Annual Accounts and also remedial measure proposed to be taken by them so that audit work is completed by Audit Authorities in a time bound manner.

23. Another factor which caused delay in laying of the Annual Reports and Audited Accounts of the SSA for the aforesaid years was time taken by the Ministry/SSA in getting Hindi Translation and printing of the documents. The Ministry/SSA took 45 days to 190 days in this process for the aforesaid years. The Committee feel that these factors are well within the control of the SSA and delay, if any, on this account would reflect adversely on its management. The Committee expect SSA to take steps to avoid such unreasonable delays in future.

24. The Committee also wonder why the Ministry have taken 07 months for processing and laying the documents of the SSA for the year 2017-2018 after receiving them from the SSA on 14.05.2019. The Committee feel that if the Ministry themselves show such an apathetic and indifferent attitude, no better results can be expected from the organizations and bodies which look to the Ministry for guidance. The Committee, therefore, urge the Ministry to avoid such delays in future.

25 The Committee note with some satisfaction that an online monitoring system has been introduced by the Ministry for early completion of the Audited Report and Annual Reports and a time schedule has also been laid down by the Ministry for completion of various activities concerning these reports. Accordingly, the Committee urge that in future the time schedule should be strictly adhered to and it should be ensured that the Annual Report and Audited Accounts of the SSA are laid in time.

26. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the SSA, a statement explaining the reasons as to why these could not be laid within the prescribed period, should be laid on the Table of the House within 30 days of the expiry of the aforesaid or as soon as House meets whichever is later, as recommended by the Committee in their earlier reports.

New Delhi  
28 January, 2021  
08 Magha ,1942(Saka)

Ritesh Pandey  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha

**Statement showing the funds released by the Ministry to Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana Parishad, Haryana. for the years 2015 -16 to 2018-2019.**

<b><u>Year</u></b>	<b><u>Funds Released (Rs. in Lakh)</u></b>
2015-16	34501.21
2016-17	32000.88
2017-18	36355.00
2018-19	33724.54*

\*Elementary Component under Samagra Shiksha

**Statement showing the dates of laying of the Annual Reports and Audited Accounts  
of the Sarva Shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojana  
Parishad, Haryana  
for the years 2015-16 to 2018-19**

<b>Year</b>	<b>Dates of Laying of the A/R, A/A etc. vide Bulletin Part-I</b>	<b>Extent of delay</b>
2015-2016	11.08.2017	07 months
2016-2017	10.08.2018	07 months
2017-2018	09.12.2019	11 months
2018-2019	16.03.2020	2 ½ months

**The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Sarva shiksha Abhiyan (SSA), Haryana Prathmik Shiksha Pariyojna Parishad, Haryana for the years 2015-16 to 2018-19**

Sub-Question	Points	Financial Years			
		2015-16	2016-17	2017-18	2018-2019
7 (a)	Date of approach to the Audit Authorities	-	-	-	-
	Date of appointment of statutory auditors	06.05.2016	05.07.2017	17.04.2018	15.04.2019
	Appointment after closure of financial year	35 days	96 days	17 days	15 days
7(b)	Date of compilation of annual accounts	31.05.2016	31.05.2017	31.05.2018	31.05.2019
	Time taken after the closure of the respective accounting year	2 months	2 months	2 months	2 months
7(c)	Date of submission of annual accounts to auditors	01.06.2016	05.07.2017	01.06.2018	01.06.2019
	Time taken after closure of respective accounting year	2 months	3 months	2 months	2 months
7(d)	The date and duration for auditing the Annual Accounts by Statutory Auditors	01.06.2016 (154 days)	05.07.2017 (136 days)	01.06.2018 (188 days)	01.06.2019 (88 days)
7(e)	The date of queries (first query) raised by Auditors during auditing of Annual Accounts (o/o C&AG)	01.11.2016	19.11.2017	05.12.2018	27.08.2019
	Time taken after submission of Annual Accounts to Audit Authorities	154 days	136 days	188 days	88 days
7(f)	The date on which the replies (last reply) to the audit queries was furnished to the Auditors and	15.11.2016	19.11.2017	10.12.2018	30.09.2019
	The time taken to resolve the queries	15 days	01 days	05 days	34 days
7(g)	The date on which draft Audit Report was issued by Audit Authorities	01.11.2016	19.11.2017	05.12.2018	27.08.2019
	Time taken after receipt of Annual Accounts	154 days	136 days	188 days	88 days

<b>7(h)</b>	The date on which the final Audit Report received by Organization	25.11.2016	30.11.2017	12.12.2018	24.10.2019
	Time taken after issue of draft report	25 days	11 days	07 days	28 days
<b>7(i)</b>	The date on which documents were got approved from the Competent Authority and Time taken after finalization of Annual Report	30.11.2016 ( 5 days )	19.12.2017 (19 days)	18.12.2018 (06 days )	24.10.2019 (0 days )
<b>7(j)</b>	The date on which documents were taken up for translation & printing	08.06.2017	02.02.2018	15.04.2019	20.12.2019
	The time taken for completing the task at each stage.	190 days	45 days	118 days	57 days
<b>7(l)</b>	The date and time taken for sending the documents to the Ministry for being laid in House after the completion the task at each stage.	09.06.2017 (01 day)	16.02.2018 (14 days)	10.05.2018 (24 days)	31.12.2019 (11 days)
<b>(m)</b>	The date of laying of documents in House.	11.08.2017	10.08.2018	09.12.2019	Being laid*
	Date of receipt of complete documents	24.07.2017	17.07.2018	14.05.2019	31.12.2019
	Time taken	18 days	24 days	07 months	-

**\* Subsequently the Annual Report and Audited Accounts of SSA for the year 2018-2019 have been laid on 16.03.2020 with delays of 2 ½ months.**



**EXTRACTS OF THE MINUTES OF THE SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 10.02.2020**

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The Committee held its sitting on Monday, 10 February, 2020 from 1500 hours to 1600 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Shyam Singh Yadav**

-

**Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Shri Raja Amareshwara Naik
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri S. Ramalingam
11. Shri Saptagiri Ulaka
12. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B.Srinivas Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K. Chaudhary - Under Secretary

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**XX XX XX XX**

**REPRESENTATIVES OF MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT  
OF SCHOOL EDUCATION AND LITERACY)**

1. Sh. Amit Khare - Secretary
2. Sh. Maneesh Garg - Joint Secretary
3. Ms. L.S. Changsan - Joint Secretary
4. Sh. Sachin Sinha - Joint Secretary

**REPRESENTATIVES OF THE SARVA SHIKSHA ABHIYAN (SSA),  
HARYANA PRATHMIK SHIKSHA PARIYOJANA PARISHAD, HARYANA**

1. Dr. Rajneesh Garg - SPD
2. Shri Sanjeev Gupta - Accounts Officer

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

3 to 4                      XX                      XX                      XX                      XX

5. Thereafter, the Committee called the representatives of the Ministry of Human Resource Development (Department of School Education and Literacy); xx xx Sarva Shiksha Abhiyan(SSA) - Haryana Prathmik Shiksha Pariyojana Parishad, Haryana xx xx.

6. The Chairperson welcomed the representatives of the Ministry, xx xx, SSA, Haryana xx xx to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also explained to the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

7. At first, the Secretary of the Ministry during evidence admitted that there was a delay in laying of the documents on the Table of the House. It was apprised to the Committee that in the year 2019, they had worked very fast and the main reason for delay in laying of the documents was delay in audit.

8 to 10.      xx                      xx                      xx                      xx  
  
                    xx                      xx                      xx                      xx

11. Thereafter, the representative of the SSA, Haryana submitted before the Committee that they apologize for continued delayed and informed that delayed occurred in two levels, first, there was much delay at the stage on auditors and the second delay was occurred in the publication of books. He assured that for the year 2018-19, documents would be laid on the Table of the House at the earliest.

12. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry xx xx; SSA, Haryana xx xx for useful discussion in connection with examination of the subject.

The witnesses then withdrew.

13. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

**The Committee then adjourned.**

**EXTRACT OF THE MINUTES OF THE THIRD SITTING OF  
THE COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 28<sup>TH</sup> JANUARY, 2021  
(2020-2021)**

The Committee sat on Thursday, 28<sup>th</sup> January, 2021 from 1100 hours to 1320 hours in Committee Room "D", Parliament House Annexe, New Delhi.

***PRESENT***

Shri Ritesh Pandey - **Chairperson**

***MEMBERS***

2. Shri Shafiqur Rahman Barq
3. Shri S. Ramalingam,
4. Shri Saptagiri Ulaka
5. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R.K. Chaudhary - Under Secretary

**XX XX XX XX**

**XX XX XX XX**

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.
3. Thereafter, the Committee took up the following five draft Reports (original) for consideration-
  - i. Delay in laying of the Annual Report and Audited Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO);
  - ii. Delay in laying of the Annual Report and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), U.P.;
  - iii. Delay in laying of the Annual Report and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Uttarakhand;

- iv. Delay in laying of the Annual Report and Audited Accounts of the Sarva Shiksha Abhiyan(SSA) Universalisation of Elementary Education Mission (UEEM), Delhi and
  - v. Delay in laying of the Annual Report and Audited Accounts of the Sarva Shiksha Abhiyan(SSA), Haryana Prathmik Shiksha Pariyojana Parishad, Haryana.
4. After deliberations, the Committee adopted all the five draft Reports without any modifications.
5. The Committee authorized the Hon'ble Chairperson to present these Original Reports to the Parliament.

**xx                    xx                    xx                    xx                    xx**

**xx                    xx                    xx                    xx                    xx**

**The Committee then adjourned.**